# GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA

# UNSTARRED QUESTION NO. 3364 TO BE ANSWERED ON FRIDAY, THE 05<sup>TH</sup> AUGUST, 2022

## SEXUAL HARASSMENT IN COURT CAMPUSES

## 3364. SHRI JAYADEV GALLA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has conducted a survey of instances of sexual harassment taken place in certain court campuses in the recent past and if so, the details thereof;
(b) the details of such instances/complaints registered, court and State-wise including Andhra Pradesh;
(c) the details of the steps taken to prevent sexual harassment in court campuses in the country along with the outcome thereof; and
(d) if not, the reasons therefor?

## ANSWER

# MINISTER OF LAW AND JUSTICE

## (SHRI KIREN RIJIJU)

(a) to (d): No Sir. As per sub-section (2) of Section 1 of the Sexual Harassment of Women at Workplace (prevention, Prohibition and Redressal) Act, 2013, the Act extends to the whole of India; and as per the provisions given in Section 2 (definitions), the Act *inter-alia* covers any department, organisation, undertaking, establishment, enterprise, institution, office, branch or unit of appropriate Government or a local authority *etc*, which established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly.

The information with regard to the number of cases filed in this regard are not collected and maintained in the Department of Justice as the Supreme Court of India and respective High Courts are disciplinary authorities for Judges / Judicial Officers and staff members.